

SUPREME COURT OF INDIA

Council of Scientific & Industrial Research

Vs.

Padma Ravinder Nath (Smt)

C.A.Nos.1787-92 of 1991

(S.Rajendra Babu and Shivaraj V.Patil JJ.)

18.07.2000

ORDER

The Text below is only a summarized version of the order pronounced

Dispute related to whether Council for Scientific and Industrial Research would come under definition industry and whether persons employed by them are workmen under Industrial Disputes Act. On basis of precedents Supreme Court held that Council for Scientific Research is not an industry and workers are not workmen under Industrial Disputes Act.